Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Minutes of the Norms Committee – 3 Meeting No. 2/82-ALC4/2019 dated 21.06.2019 (actually held on 21.06.2019 and 28.06.2019) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

(i) Shri Nirmal Kumar, Dy. Director General of Foreign Trade
(ii) Shri Ajay Kumar, Assistant Director
(iii) Consultant, Technical Expert Pharmaceuticals
(iv) Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 1/82-ALC4/2019 dated 03.06.2019 (actually held on 13.06.2019) and approved the same.

MEETING NUMBER : 2/82-ALC4/2019 **MEETING DATE** : 21.06.2019
(Actually held on 21.06.2019 and 28.06.2019)

ONLINE CASES

1	**Case No.:2/6/82-ALC4/2014**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/00404/AM15/	RLA File :04/24/040/00031/AM15/	Lic.No/Date:0410159058 22.07.2014	Defer Date:21.06.2019
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Copy of valid Drug Manufacturing Licence for both the export products.			

2	**Case No.:239/15/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/01696/AM19/	RLA File :05/24/040/00029/AM16/	Lic.No/Date:0510394123 07.05.2015	
	Decision: CLA, New Delhi vide e-mail dated 12.04.2019 has informed that the subject advance authorization was issued to firm on repeat basis taking cue from earlier decision taken by NC-3 in its Meeting No. 3/82-ALC4.2014 dated 08.05.2014. The Committee considered the above e-mail and decided to Withdraw the case.			

3	**Case No.:943/15/82-ALC4/2018**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02400/AM19/	RLA File :03/95/040/00028/AM16/	Lic.No/Date:0310795908 14.05.2015	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DISODIUM EDTA ZINC [ZN CONTENT 15% (+/- 0.5%)]	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.685 kg

RA may take appropriate action as per the decision of Norms Committee.

4	**Case No.:948/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02405/AM19/	RLA File :07/24/040/00043/AM16/	Lic.No/Date:0710108280 27.05.2015	Defer Date:21.06.2019

Decision: Application received from RLA, Bangalore. Deferred for comments of TE.

5	**Case No.:1063/15/82-ALC4/2018**	Party Name:MALLADIDRUGS&PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02520/AM19/	RLA File :04/24/040/00046/AM16/	Lic.No/Date:0410160592 27.05.2015	Defer Date:21.06.2019

Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Chennai. Hence, it was decided to issue a Reminder to RLA, Chennai for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

6	**Case No.:950/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02407/AM19/	RLA File :07/24/040/00065/AM16/	Lic.No/Date:0710108316 04.06.2015	Defer Date:21.06.2019

Decision: Application received from RLA, Bangalore. Deferred for comments of TE.

7	**Case No.:1060/15/82-ALC4/2018**	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02517/AM19/	RLA File :04/24/040/00015/AM16/	Lic.No/Date:0410160657 10.06.2015	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 19/82-ALC4/2014 dated 18.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Di Methoxy Trityl Thymidine	100.00 kg	1.	Thymidine	0.596 kg
Di Methoxy Trityl Benzoyl Deoxy Adenosine	250.00 kg	2.	Deoxyadenosine	0.730 kg
Di Methoxy Trityl Isobutyrl Deoxy Guanosine	150.00 kg	3.	Deoxyguanosine	0.688 kg

RA may take appropriate action as per the decision of Norms Committee.

8	**Case No.:951/15/82-ALC4/2018**	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/02408/AM19/	RLA File :05/24/040/00063/AM16/	Lic.No/Date:0510394527 11.06.2015	

Decision: CLA, New Delhi vide e-mail dated 12.04.2019 has informed that the subject advance authorization was issued to firm on repeat basis taking cue from earlier decision taken by NC-3 in its Meeting No. 11/82-ALC4.2014 dated 26.11.2014. The Committee considered the above e-mail and decided to withdraw the case.

9	**Case No.:1064/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02521/AM19/	RLA File :04/24/040/00055/AM16/	Lic.No/Date:0410160680 16.06.2015	Defer Date:21.06.2019

Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Chennai. Hence, it was decided to issue a Reminder to RLA, Chennai for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

10	**Case No.:954/15/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/02411/AM19/	RLA File :05/24/040/00089/AM16/	Lic.No/Date:0510394585 17.06.2015	
	Decision: CLA, New Delhi vide e-mail dated 12.04.2019 has informed that the subject advance authorization was issued to firm on repeat basis taking cue from earlier decision taken by NC-3 in its Meeting No. 3/82-ALC4.2014 dated 08.05.2014. The Committee considered the above e-mail and decided to Withdraw the case.			

11	**Case No.:1065/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02522/AM19/	RLA File :04/24/040/00056/AM16/	Lic.No/Date:0410160689 18.06.2015	Defer Date:21.06.2019
	Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Chennai. Hence, it was decided to issue a Reminder to RLA, Chennai for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

12	**Case No.:252/15/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/01709/AM19/	RLA File :05/24/040/00151/AM16/	Lic.No/Date:0510394796 03.07.2015	
	Decision: CLA, New Delhi vide e-mail dated 12.04.2019 has informed that the subject advance authorization was issued to firm on repeat basis taking cue from earlier decision taken by NC-3 in its Meeting No. 3/82-ALC4.2014 dated 08.05.2014. The Committee considered the above e-mail and decided to Withdraw the case.			

13	**Case No.:958/15/82-ALC4/2018**	Party Name:MAGBRO HEALTHCARE PVT.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02415/AM19/	RLA File :30/24/040/00015/AM16/	Lic.No/Date:3010103559 10.07.2015	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYLDOPA 250mg TABLETS (METHYLDOPAUSP) 1502000TABLETS.	375.500 kg	1	METHYLDOPA USP IN BULK.	383.000 kg
CIMETIDINE 400mg TABLETS (CIMETIDINE USP) 1002000 TABLETS.	400.800 kg	2	CIMETIDINE USP IN BULK.	408.810 kg
GRISEOFULVIN 500mg TABLETS (GRISEOFULVIN BP) 302000 TABLETS.	151.000 kg	3	GRISEOFULVIN BP IN BILK.	154.000 kg

RA concerned may take further necessary action as per above decision of NC.

14	**Case No.:959/15/82-ALC4/2018**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02416/AM19/	RLA File :09/24/040/00222/AM16/	Lic.No/Date:0910062340 16.07.2015	Defer Date:21.06.2019

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

15	**Case No.:960/15/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/02417/AM19/	RLA File :31/83/040/00048/AM16/	Lic.No/Date:3110065548 21.07.2015	

Decision: RLA, Pune vide e-mail dated 11.04.2019 has informed that the subject advance authorization has been redeemed vide Redemption letter dated 19.01.2018 issued to firm. The Committee considered the above e-mail and decided to withdraw the case.

16	**Case No.:961/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02418/AM19/	RLA File :04/24/040/00102/AM16/	Lic.No/Date:0410160849 30.07.2015	Defer Date:21.06.2019
	Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Chennai. Hence, it was decided to issue a Reminder to RLA, Chennai for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

17	**Case No.:962/15/82-ALC4/2018**	Party Name:VARTIKA CHEMICALS & PHARMACEUTICALS P.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02419/AM19/	RLA File :13/24/040/00017/AM16/	Lic.No/Date:1310047941 03.08.2015	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DRUG FORMULATIONS : MEROPENEM STERILE (IP) (PACKED IN DRUMS OF ONE KG & ABOVE)	1 kg	1	RELEVANT BULK DURG: MEROPENEM TRIHYDRATE IP (NON STERILE)	0.958 kg

RA concerned may take further necessary action as per above decision of NC.

18	**Case No.:963/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02420/AM19/	RLA File :04/24/040/00104/AM16/	Lic.No/Date:0410160864 04.08.2015	Defer Date:21.06.2019
	Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Chennai. Hence, it was decided to issue a Reminder to RLA, Chennai for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

19	**Case No.:977/15/82-ALC4/2018**	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02434/AM19/	RLA File :52/24/040/00027/AM16/	Lic.No/Date:5210041613 18.08.2015	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 02/82-ALC4/2018 dated 16.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
4-(2-CHLOROETHYL SULFONYL) BUTYRIC ACID	1 kg	1	GAMMA BUTYROLACTONE	0.620 kg
		2	2-MERCAPTO ETHANOL	0.640 kg

RA may take appropriate action as per the decision of Norms Committee.

20	**Case No.:966/15/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02423/AM19/	RLA File :09/24/040/00303/AM16/	Lic.No/Date:0910062538 27.08.2015	Defer Date:21.06.2019

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

21	**Case No.:967/15/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/02424/AM19/	RLA File :05/24/040/00028/AM16/	Lic.No/Date:0510395453 27.08.2015	

Decision: CLA, New Delhi vide e-mail dated 12.04.2019 has informed that the subject advance authorization was issued to firm on repeat basis taking cue from earlier decision taken by NC-3 in its Meeting No. 3/82-ALC4.2014 dated 08.05.2014. The Committee considered the above e-mail and decided to Withdraw the case.

22	**Case No.:486/15/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01943/AM19/	RLA File :03/94/040/00250/AM16/	Lic.No/Date:0310798582 31.08.2015	Defer Date:21.06.2019
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Mumbai. Hence, it was decided to issue a Reminder to RLA, Mumbai for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

23	**Case No.:969/15/82-ALC4/2018**	Party Name:SOMU SOLVENTS PVT. LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02426/AM19/	RLA File :07/24/040/00175/AM16/	Lic.No/Date:0710108673 02.09.2015	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Mumbai. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

24	**Case No.:261/15/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/01718/AM19/	RLA File :05/24/040/00275/AM16/	Lic.No/Date:0510395614 15.09.2015	
	Decision: CLA, New Delhi vide e-mail dated 12.04.2019 has informed that the subject advance authorization was issued to firm on repeat basis taking cue from earlier decision taken by NC-3 in its Meeting No. 3/82-ALC4.2014 dated 08.05.2014. The Committee considered the above e-mail and decided to Withdraw the case.			

25	**Case No.:405/15/82-ALC4/2018**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01862/AM19/	RLA File :34/24/040/00139/AM16/	Lic.No/Date:3410041522 16.09.2015	Defer Date:21.06.2019
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Mumbai. Hence, it was decided to issue a Reminder to RLA, Vadodara for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

26	**Case No.:117/14/82-ALC4/2015**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01253/AM16/	RLA File :04/24/040/00140/AM16/	Lic.No/Date:0410161044 22.09.2015	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in mg/tablet
GABAPENTIN TABLETS USP 800MG	1 Number	1	GABAPENTIN USP	816.0
		2	MANNITOL (PEARLITOL 100SD) USP/NF	120.0
		3	COPOVIDONE / PLASDONE S-630 USP/NF/PH.EUR	40.0
		4	KOLLIPHOR P 407 MICRO / POLOXAMER (LUTROL M127) NF	10.00
		5	MAGENSIUM STEARATE VEG.EP/USP/NF	10.00
		6	HYDROXY PROPYL CELLULOSE NF/PH.EUR (KLUCEL - EF PH)	60.00
		7	LOW SUBSTITUTED HYDROXY PROPYL CELLULOSE USP NF.JP	20.00

RA concerned may take further necessary action as per above decision of NC.

27	**Case No.:973/15/82-ALC4/2018**	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/02430/AM19/	RLA File :05/24/040/00165/AM16/	Lic.No/Date:0510395745 28.09.2015	

Decision: CLA, New Delhi vide e-mail dated 12.04.2019 has informed that the subject advance authorization was issued to firm on repeat basis taking cue from earlier decision taken by NC-3 in its Meeting No. 11/82-ALC4.2014 dated 26.11.2014. The Committee considered the above e-mail and decided to withdraw the case.

28	**Case No.:259/15/82-ALC4/2018**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01716/AM19/	RLA File :08/24/040/00222/AM16/	Lic.No/Date:0810136251 12.10.2015	Defer Date:21.06.2019

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Ahmedabad. Hence, it was decided to issue a Reminder to RLA, Ahmedabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

29	**Case No.:978/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02435/AM19/	RLA File :09/24/040/00434/AM16/	Lic.No/Date:0910062715 13.10.2015	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty	S. No.	Import Item	Qty.
Losartan Potassium	1 kg	1.	2-Butyl-4-Chloro-5-formyl imidazole	0.50 kg
		2.	4-Bromo methyl-2-cyano biphenyl	0.75 kg
		3.	Sodium borohydride	0.048 kg
		4.	Toluene	1.45 kg
		5.	Methanol	0.85 kg
		6.	N-methlyl pyrrolidone	0.769 kg

RA may take appropriate action as per the decision of Norms Committee.

30	**Case No.:981/15/82-ALC4/2018**	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/02438/AM19/	RLA File :05/24/040/00311/AM16/	Lic.No/Date:0510396053 29.10.2015	

Decision: CLA, New Delhi vide e-mail dated 12.04.2019 has informed that the subject advance authorization was issued to firm on repeat basis taking cue from earlier decision taken by NC-3 in its Meeting No. 11/82-ALC4.2014 dated 26.11.2014. The Committee considered the above e-mail and decided to withdraw the case. CLA, New Delhi vide e-mail dated 12.04.2019 has informed that the subject advance authorization was issued to firm on repeat basis taking cue from earlier decision taken by NC-3 in its Meeting No. 11/82-ALC4.2014 dated 26.11.2014. The Committee considered the above e-mail and decided to withdraw the case.

31	**Case No.:322/15/82-ALC4/2018**	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01779/AM19/	RLA File :08/24/040/00270/AM16/	Lic.No/Date:0810136418 02.11.2015	Defer Date:21.06.2019

Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Mumbai. Hence, it was decided to issue a Reminder to RLA, Vadodara for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

32	**Case No.:984/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02441/AM19/	RLA File :07/24/040/00287/AM16/	Lic.No/Date:0710109127 03.12.2015	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Mumbai. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

33	**Case No.:985/15/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02442/AM19/	RLA File :09/24/040/00548/AM16/	Lic.No/Date:0910062959 10.12.2015	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Moxifloxacin Hydrochloride	1 kg	1	Ethyl-1-cyclopropyl-6,7-difluro-1,4-dihydro-8-methoxy-4-oxoquinoline-3-carboxylate.	0.9765 kg
		2	(S,S)-2,8-Diazobicyclo (4,3,0)nonane.	0.37 kg

RA concerned may take further necessary action as per above decision of NC.

34	**Case No.:262/15/82-ALC4/2018**	Party Name:BODAL CHEMICALS LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01719/AM19/	RLA File :08/24/040/00302/AM16/	Lic.No/Date:0810136714 11.12.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Beta Naphthol	1 kg	1	Refined Naphthalene	1.15 kg
		2	Caustic Soda Lye	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

35	**Case No.:1030/15/82-ALC4/2018**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02487/AM19/	RLA File :29/21/040/00029/AM16/	Lic.No/Date:2910025235 21.12.2015	Defer Date:21.06.2019
	Decision: The Committee considered the case as per Agenda and it was noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Moradabad.			

36	**Case No.:215/15/82-ALC4/2018**	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01672/AM19/	RLA File :08/24/040/00132/AM16/	Lic.No/Date:0810136941 05.01.2016	Defer Date:21.06.2019
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Ahmedabad. Hence, it was decided to issue a Reminder to RLA, Ahmedabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

37	**Case No.:494/15/82-ALC4/2018**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01951/AM19/	RLA File :03/94/040/00818/AM16/	Lic.No/Date:0310801693 11.01.2016	Defer Date:21.06.2019
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Mumbai. Hence, it was decided to issue a Reminder to RLA, Mumbai for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

38	**Case No.:1070/15/82-ALC4/2018**	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02527/AM19/	RLA File :04/24/040/00212/AM16/	Lic.No/Date:0410161506 12.01.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Moxifloxacin HCL	1 kg	1	1-Cyclopropyl-6,7-Difluoro-1,4-dihydro-8-Methoxy-4-oxo-3-Quinoline Carboxylic Acid Ethyl Ester	0.9765 kg
		2	(S,S)-2,8- Diazabicyclo[4,3,0]Nonane	0.37 kg

RA concerned may take further necessary action as per above decision of NC.

39	**Case No.:267/15/82-ALC4/2018**	Party Name:BODAL CHEMICALS LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01724/AM19/	RLA File :08/24/040/00341/AM16/	Lic.No/Date:0810137048 22.01.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Beta Naphthol	1 kg	1	Refined Naphthalene	1.15 kg
		2	Caustic Soda Lye	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

40	**Case No.:278/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01735/AM19/	RLA File :09/24/040/00618/AM16/	Lic.No/Date:0910063155 22.01.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SIMVASTATIN	1 kg	1.	Butanoic Acid 2,2-Dimethyl-1,2,3,7,8,8a-Hexahydro-3,7-Dimethyl-8-(2-(Tetrahydro-4-Hydroxy-6-oxo-2H-pyran-2-yl) Ethyl)-1-Naphthalenyl Ester.	1.288 kg
		2.	Acetone	2.77 kg
		3.	Cyclohexane	1.00 kg
		4.	Methanol	3.29 kg

RA concerned may take further necessary action as per above decision of NC.

41	**Case No.:213/15/82-ALC4/2018**	Party Name:POLYGON CHEMICALS	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01670/AM19/	RLA File :08/24/040/00370/AM16/	Lic.No/Date:0810137119 03.02.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 02/82-ALC4/2018 , dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	. Qty.	Sl.No.	Import items	Qty.
3 Methyl 5 Pyrazolone	1 kg	1	Acetic Methyl Ester	1.287 kg
		2	Hydrazine Hydrate (Purity 80%)	0.692 kg

RA concerned may take further necessary action as per above decision of NC.

42	**Case No.:260/15/82-ALC4/2018**	Party Name:VINNY HEALTHCARE PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01717/AM19/	RLA File :08/24/040/00386/AM16/	Lic.No/Date:0810137198 12.02.2016	Defer Date:21.06.2019

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Chennai. Hence, it was decided to issue a Reminder to RLA, Ahmedabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

43	**Case No.:218/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01675/AM19/	RLA File :09/24/040/00655/AM16/	Lic.No/Date:0910063299 19.02.2016	Defer Date:21.06.2019

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

44	**Case No.:272/15/82-ALC4/2018**	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01729/AM19/	RLA File :08/24/040/00394/AM16/	Lic.No/Date:0810137264 23.02.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Beta Naphthol	1 kg	1	Refined Naphthalene	1.15 kg
		2	Caustic Soda Lye	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

45	**Case No.:996/15/82-ALC4/2018**	Party Name:RECKITT BENCKISER (INDIA) LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02453/AM19/	RLA File :07/24/040/00374/AM16/	Lic.No/Date:0710109433 23.02.2016	Defer Date:21.06.2019

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

46	**Case No.:1000/15/82-ALC4/2018**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02457/AM19/	RLA File :07/24/040/00393/AM16/	Lic.No/Date:0710109509 10.03.2016	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
KANAMYCIN ACID SULPHATE FOR INJ. BP 1GM VIAL SIZE: 10 ML EACH VIAL CONTAINS: KANAMYCIN 1GM(AS KANAMYCIN ACID SULPHATE BP)	1 Number	1	KANAMYCIN ACID SULPHATE STERILE BP	1.39 mg/10 ml vial

RA concerned may take further necessary action as per above decision of NC.

47	**Case No.:304/15/82-ALC4/2018**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01761/AM19/	RLA File :05/24/040/00600/AM16/	Lic.No/Date:0510397954 17.03.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DRUG FORMULATIONS : MEROPENEM STERILE (IP) (PACKED IN DRUMS OF ONE KG & ABOVE)	1 kg	1	RELEVANT BULK DURG: MEROPENEM TRIHYDRATE IP (NON STERILE)	0.958 kg

RA concerned may take further necessary action as per above decision of NC.

48	**Case No.:1006/15/82-ALC4/2018**	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02463/AM19/	RLA File :07/24/040/00420/AM16/	Lic.No/Date:0710109590 29.03.2016	Defer Date:21.06.2019

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

49	**Case No.:219/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01676/AM19/	RLA File :09/24/040/00753/AM16/	Lic.No/Date:0910063474 31.03.2016	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

50	**Case No.:220/15/82-ALC4/2018**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01677/AM19/	RLA File :09/24/040/00768/AM16/	Lic.No/Date:0910063493 05.04.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Capecitabine	1 kg	1	2,3-Di-O-acetyl-5-deoxy-5-fluorocytidine	1.19 kg
		2	N-Pentyl ChloroFormate	0.813 kg
		3	Methylene Chloride	4.20 kg

RA concerned may take further necessary action as per above decision of NC.

51	**Case No.:221/15/82-ALC4/2018**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01678/AM19/	RLA File :08/24/040/00469/AM16/	Lic.No/Date:0810137649 11.04.2016	Defer Date:21.06.2019
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Ahmedabad. Hence, it was decided to issue a Reminder to RLA, Ahmedabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

52	**Case No.:298/15/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01755/AM19/	RLA File :04/24/040/00001/AM17/	Lic.No/Date:0410161813 18.04.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018 , dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. per 25 mg tablet
METOPROLOL TARTRATE TABLETS USP 25 MG	1 Tablet	1.	METOPROLOL TARTRATE	25.50 mg
		2.	STEAR O WET (Magnesium Stearate/SLS)	1.49 mg
		3.	AVICEL 102 (MICRO CRYSTALLINE CELLULOSE.Nf,Ph.Eur,J.P)	75.20 mg
		4.	ACDISOL SD-711 (CROSS CARMELLOSE SODIUM Nf,Ph.Eur,J.P)	11.917 mg
		5.	LACTOSE ANHYDROUS NF DT	47.15 mg
		6.	CLOSURE 38MM CRC[PACKING MATERIAL].	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

53	**Case No.:274/15/82-ALC4/2018**	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01731/AM19/	RLA File :07/24/040/00034/AM17/	Lic.No/Date:0710109729 27.04.2016	Defer Date:21.06.2019

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

54	**Case No.:222/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01679/AM19/	RLA File :07/24/040/00015/AM17/	Lic.No/Date:0710109746 02.05.2016	Defer Date:21.06.2019

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

55	**Case No.:223/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01680/AM19/	RLA File :07/24/040/00018/AM17/	Lic.No/Date:0710109744 02.05.2016	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

56	**Case No.:224/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01681/AM19/	RLA File :07/24/040/00019/AM17/	Lic.No/Date:0710109754 03.05.2016	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

57	**Case No.:520/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01977/AM19/	RLA File :03/95/040/00010/AM17/	Lic.No/Date:0310804503 09.05.2016	Defer Date:22.03.2019
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

58	**Case No.:286/15/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01743/AM19/	RLA File :05/24/040/00060/AM17/	Lic.No/Date:0510398453 11.05.2016	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

59	**Case No.:225/15/82-ALC4/2018**	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01682/AM19/	RLA File :04/24/040/00012/AM17/	Lic.No/Date:0410161928 12.05.2016	Defer Date:21.06.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 15/82-ALC4/2018 dated 22.03.2019: (i) DML of the export product. (ii) MBF of the export product. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

60	**Case No.:226/15/82-ALC4/2018**	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01683/AM19/	RLA File :07/24/040/00040/AM17/	Lic.No/Date:0710109873 26.05.2016	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

61	**Case No.:540/15/82-ALC4/2018**	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01997/AM19/	RLA File :03/95/040/00144/AM17/	Lic.No/Date:0310805016 30.05.2016	Defer Date:21.06.2019
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Mumbai. Hence, it was decided to issue a Reminder to RLA, Mumbai for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

62	**Case No.:227/15/82-ALC4/2018**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01684/AM19/	RLA File :09/24/040/00108/AM17/	Lic.No/Date:0910063745 03.06.2016	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

63	**Case No.:228/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01685/AM19/	RLA File :09/24/040/00782/AM16/	Lic.No/Date:0910063766 08.06.2016	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

64	**Case No.:229/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01686/AM19/	RLA File :09/24/040/00757/AM16/	Lic.No/Date:0910063767 08.06.2016	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

65	**Case No.:230/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01687/AM19/	RLA File :07/24/040/00083/AM17/	Lic.No/Date:0710109922 08.06.2016	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

66	**Case No.:231/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01688/AM19/	RLA File :07/24/040/00082/AM17/	Lic.No/Date:0710109921 08.06.2016	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

67	**Case No.:232/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01689/AM19/	RLA File :09/24/040/00135/AM17/	Lic.No/Date:0910063785 09.06.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 07/82-ALC4/2018 , dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
DACLATASVIR DIHYDROCHLORIDE	1 kg	1	1,1-([1,1-BIPHENYL]-4,4-DIYL) BIS(2-BROMOETHANE-1-ONE)	1.00 kg
		2	N-(TERT-BUTOXY CARBONYL)-L-PROLINE	1.15 kg
		3	METHOXYCARBONYL-L-VALINE	0.55 kg
		4	1-(3-DIMETHYLAMINOPROPYL)-3-ETHYL CARBODIMIDE HYDROCHLORIDE	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

68	**Case No.:501/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01958/AM19/	RLA File :07/24/040/00081/AM17/	Lic.No/Date:0710109926 09.06.2016	Defer Date:21.06.2019

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

69	**Case No.:234/15/82-ALC4/2018**	Party Name:R L FINE CHEM	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01691/AM19/	RLA File :07/24/040/00057/AM17/	Lic.No/Date:0710109991 23.06.2016	Defer Date:21.06.2019

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

70	**Case No.:270/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01727/AM19/	RLA File :52/24/040/00025/AM17/	Lic.No/Date:5210041960 14.07.2016	Defer Date:21.06.2019
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Surat. Hence, it was decided to issue a Reminder to RLA, Surat for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, it was decided to forward a copy of application to DBT.			

71	**Case No.:477/15/82-ALC4/2018**	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01934/AM19/	RLA File :07/24/040/00143/AM17/	Lic.No/Date:0710110111 15.07.2016	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

72	**Case No.:240/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01697/AM19/	RLA File :09/24/040/00048/AM17/	Lic.No/Date:0910063941 18.07.2016	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

73	**Case No.:241/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01698/AM19/	RLA File :09/24/040/00036/AM17/	Lic.No/Date:0910063942 18.07.2016	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

74	**Case No.:243/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01700/AM19/	RLA File :09/24/040/00081/AM17/	Lic.No/Date:0910063968 22.07.2016	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

75	**Case No.:244/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01701/AM19/	RLA File :09/24/040/00079/AM17/	Lic.No/Date:0910063969 22.07.2016	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

76	**Case No.:245/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01702/AM19/	RLA File :09/24/040/00082/AM17/	Lic.No/Date:0910063970 22.07.2016	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

77	**Case No.:246/15/82-ALC4/2018**	Party Name:HONOUR LAB LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01703/AM19/	RLA File :09/24/040/00227/AM17/	Lic.No/Date:0910063985 26.07.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Magnesium Tertiary Butoxide	1 kg	1	Magnesium turnings	0.283 kg
		2	Tertiary butyl alcohol	1.75 kg
		3	Methanol	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

78	**Case No.:485/15/82-ALC4/2018**	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01942/AM19/	RLA File :03/94/040/00376/AM17/	Lic.No/Date:0310807116 12.08.2016	Defer Date:21.06.2019
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Mumbai. Hence, it was decided to issue a Reminder to RLA, Mumbai for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

79	**Case No.:479/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01936/AM19/	RLA File :07/24/040/00159/AM17/	Lic.No/Date:0710110298 22.08.2016	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

80	**Case No.:495/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01952/AM19/	RLA File :07/24/040/00165/AM17/	Lic.No/Date:0710110299 22.08.2016	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

81	**Case No.:516/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01973/AM19/	RLA File :07/24/040/00182/AM17/	Lic.No/Date:0710110335 30.08.2016	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, the Committee considered the case as per online generated agenda and it was decided to call for following information from the firm: (i) Approved Composition / DML from the competent authority showing composition of each export product.			

82	**Case No.:253/15/82-ALC4/2018**	Party Name:ACULIFE HEALTHCARE PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01710/AM19/	RLA File :08/24/040/00158/AM17/	Lic.No/Date:0810138644 12.09.2016	Defer Date:21.06.2019
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad. However, it was observed that the li**cence has been issued for Soyabean Oil, which comes under restricted category under para 4.6 of HBP Vol. I. Hence it was decided to ask RA, Ahmedabad to clarify the matter on how the Advance Authorization has been issued.**			

83	**Case No.:254/15/82-ALC4/2018**	Party Name:ACULIFE HEALTHCARE PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01711/AM19/	RLA File :08/24/040/00159/AM17/	Lic.No/Date:0810138645 12.09.2016	Defer Date:21.06.2019
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad. However, it was observed that the li**cence has been issued for Soyabean Oil, which comes under restricted category under para 4.6 of HBP Vol. I. Hence it was decided to ask RA, Ahmedabad to clarify the matter on how the Advance Authorization has been issued.**			

84	**Case No.:255/15/82-ALC4/2018**	Party Name:ACULIFE HEALTHCARE PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01712/AM19/	RLA File :08/24/040/00164/AM17/	Lic.No/Date:0810138646 12.09.2016	Defer Date:21.06.2019
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad. However, it was observed that the li**cence has been issued for Soyabean Oil, which comes under restricted category under para 4.6 of HBP Vol. I. Hence it was decided to ask RA, Ahmedabad to clarify the matter on how the Advance Authorization has been issued.**			

85	**Case No.:349/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/01806/AM19/	RLA File :08/24/040/00112/AM17/	Lic.No/Date:0810138894 19.10.2016	
	Decision: The Committee considered the case as per agenda and it was observed that this licence was issued under Para 4.12 (vi) of HBP Vol. I (2015-20) on the basis of earlier norms fixed by NC-3 in its Meeting No. 12/82-ALC4/2014 dated 19.09.2014(RLA F. No. 08/24/040/00276/AN15). Accordingly, the Committee decided to withdraw the case.			

86	**Case No.:1017/15/82-ALC4/2018**	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02474/AM19/	RLA File :24/24/040/00018/AM17/	Lic.No/Date:2410042074 19.10.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-HYDROXYMETHYL-4-METHYL-1-PHENYL-3-PYRAZOLIDONE (PHENIDONE-D / DIMESONE-S)	1 kg	1	PHENYL HYDRAZINE (HYDRAZINOBENZENE / PHD)	1.25 kg
		2	DIMETHYLOL PROPIONIC ACID (DMPA)	1.40 kg
		3	TOLUENE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

87	**Case No.:80/15/82-ALC4/2018**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01537/AM19/	RLA File :52/24/040/00045/AM17/	Lic.No/Date:5210042053 20.10.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 11/82-ALC4/2018 , dated 15.11.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import items	Qty.
AMINOACETALDEHYDE DIMETHYL ACETAL98% MIN.	1kg	CHLOROACETALDEHYDE DIMETHYL ACETAL98% MIN	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

88	**Case No.:346/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/01803/AM19/	RLA File :08/24/040/00163/AM17/	Lic.No/Date:0810138917 20.10.2016	
	Decision: The Committee considered the case as per agenda and it was observed that this licence was issued under Para 4.12 (vi) of HBP Vol. I (2015-20) on the basis of earlier norms fixed by NC-3 in its Meeting No. 12/82-ALC4/2015 dated 18.11.2015 (RLA F. No. 08/24/040/00391/AN15). Accordingly, the Committee decided to withdraw the case.			

89	**Case No.:646/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02103/AM19/	RLA File :07/24/040/00251/AM17/	Lic.No/Date:0710110596 28.10.2016	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

90	**Case No.:266/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Rejected**
	HQ File :01/82/050/01723/AM19/	RLA File :05/23/040/00386/AM17/	Lic.No/Date:0510400704 09.12.2016	
	Decision: The Committee considered the case as per online generated agenda in the presence of technical experts and it was observed that there is no correlation of the import item with the product they are manufacturing and exporting. Hence, it was decided to reject the case.			

91	**Case No.:679/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02136/AM19/	RLA File :07/24/040/00273/AM17/	Lic.No/Date:0710110770 09.12.2016	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, the Committee considered the case as per online generated agenda and it was decided to call for following information from the firm: (i) Approved Composition / DML from the competent authority showing composition of each export product.			

92	**Case No.:271/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01728/AM19/	RLA File :52/24/040/00052/AM17/	Lic.No/Date:5210042097 14.12.2016	Defer Date:21.06.2019
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Surat. Hence, it was decided to issue a Reminder to RLA, Surat for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, it was decided to forward a copy of application to DBT.			

93	**Case No.:680/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02137/AM19/	RLA File :07/24/040/00282/AM17/	Lic.No/Date:0710110805 16.12.2016	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

94	**Case No.:265/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01722/AM19/	RLA File :08/24/040/00374/AM17/	Lic.No/Date:0810139395 28.12.2016	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

95	**Case No.:547/15/82-ALC4/2018**	Party Name:WINDLAS HEALTH CARE PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/02004/AM19/	RLA File :61/24/040/00005/AM17/	Lic.No/Date:6110001392 02.01.2017	
	Decision: RLA, Dehradun vide letter dated 10.04.2019 has informed that the subject Advance Authorization has already been closed and the firm had deposited Customs Duty + Applicable interest to regularise the case in terms of Para 4.49 of HBP Vol. I (2015-20). In view of RLA's letter, the Committee decided to withdraw the case.			

96	**Case No.:413/15/82-ALC4/2018**	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01870/AM19/	RLA File :34/24/040/00293/AM17/	Lic.No/Date:3410042826 10.01.2017	Defer Date:21.06.2019
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Vadodara. Hence, it was decided to issue a Reminder to RLA, Vadodara for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

97	**Case No.:414/15/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01871/AM19/	RLA File :34/24/040/00291/AM17/	Lic.No/Date:3410042875 20.01.2017	Defer Date:21.06.2019
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Vadodara. Hence, it was decided to issue a Reminder to RLA, Vadodara for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

98	**Case No.:992/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02449/AM19/	RLA File :07/24/040/00353/AM17/	Lic.No/Date:0710111032 27.01.2017	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

99	**Case No.:993/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02450/AM19/	RLA File :07/24/040/00351/AM17/	Lic.No/Date:0710111042 31.01.2017	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

100	**Case No.:994/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02451/AM19/	RLA File :07/24/040/00352/AM17/	Lic.No/Date:0710111043 31.01.2017	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

101	**Case No.:374/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01831/AM19/	RLA File :09/24/040/00594/AM17/	Lic.No/Date:0910064653 07.02.2017	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

102	**Case No.:360/15/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01817/AM19/	RLA File :05/24/040/00565/AM17/	Lic.No/Date:0510401593 09.02.2017	Defer Date:21.06.2019
	Decision: Application received from CLA, New Delhi. Deferred for comments of T.E.			

103	**Case No.:995/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02452/AM19/	RLA File :07/24/040/00362/AM17/	Lic.No/Date:0710111117 10.02.2017	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

104	**Case No.:1001/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02458/AM19/	RLA File :07/24/040/00374/AM17/	Lic.No/Date:0710111126 14.02.2017	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Mumbai. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, the Committee considered the case as per online generated agenda and it was decided to call for following information from the firm: (i) Approved Composition / DML from the competent authority showing composition of each export product.			

105	**Case No.:1002/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02459/AM19/	RLA File :07/24/040/00365/AM17/	Lic.No/Date:0710111160 21.02.2017	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing application expeditiously. Further, the Committee considered the case as per online generated agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Number of vials shown in the export product description does not match with the quantity of export. Firm may clarify and get it amended in the subject Advance Authorization from concerned RLA.			

106	**Case No.:276/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01733/AM19/	RLA File :05/23/040/00561/AM17/	Lic.No/Date:0510401758 22.02.2017	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

107	**Case No.:277/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01734/AM19/	RLA File :52/24/040/00079/AM17/	Lic.No/Date:5210042190 01.03.2017	Defer Date:21.06.2019
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Surat. Hence, it was decided to issue a Reminder to RLA, Surat for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, it was decided to forward a copy of application to DBT.			

108	**Case No.:1074/15/82-ALC4/2018**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02531/AM19/	RLA File :17/24/040/00153/AM17/	Lic.No/Date:171000658 3 07.03.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Colchicine 500MCG Tablets Net Content of import item *Colchicine 4.86 Kgs	1 Number	1	Colchicine	510 mcg/ 500mcg tablet

RA concerned may take further necessary action as per above decision of NC.

109	**Case No.:1007/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02464/AM19/	RLA File :07/24/040/00396/AM17/	Lic.No/Date:0710111261 09.03.2017	Defer Date:21.06.2019
	Decision: The Committee considered the case as per online generated agenda in the presence of technical experts and after deliberations, it was decided to request RLA, Bangalore to furnish a copy of 4.07 application mentioning the export quantity of tablets in Numbers.			

110	**Case No.:1020/15/82-ALC4/2018**	Party Name:PREMIER INDUSTRIES	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02477/AM19/	RLA File :50/24/040/00017/AM17/	Lic.No/Date:5010002343 31.03.2017	Defer Date:21.06.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 15/82-ALC4/2018 dated 22.03.2019: (i) Complete 4E with all technical details. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

111	**Case No.:293/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01750/AM19/	RLA File :52/24/040/00002/AM18/	Lic.No/Date:5210042239 25.04.2017	Defer Date:21.06.2019
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Surat. Hence, it was decided to issue a Reminder to RLA, Surat for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, it was decided to forward a copy of application to DBT.			

112	**Case No.:294/15/82-ALC4/2018**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01751/AM19/	RLA File :52/24/040/00006/AM18/	Lic.No/Date:5210042249 02.05.2017	Defer Date:21.06.2019
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Surat. Hence, it was decided to issue a Reminder to RLA, Surat for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

113	**Case No.:282/15/82-ALC4/2018**	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01739/AM19/	RLA File :09/24/040/00067/AM18/	Lic.No/Date:0910065021 11.05.2017	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

114	**Case No.:289/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01746/AM19/	RLA File :08/24/040/00043/AM18/	Lic.No/Date:0810140311 18.05.2017	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Mumbai. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

115	**Case No.:392/15/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01849/AM19/	RLA File :34/24/040/00034/AM18/	Lic.No/Date:3410043214 22.05.2017	Defer Date:21.06.2019
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

116	**Case No.:395/15/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01852/AM19/	RLA File :34/24/040/00039/AM18/	Lic.No/Date:3410043212 22.05.2017	Defer Date:21.06.2019
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Vadodara. Hence, it was decided to issue a Reminder to RLA, Vadodara for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

117	**Case No.:290/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01747/AM19/	RLA File :07/24/040/00052/AM18/	Lic.No/Date:0710111636 23.05.2017	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Mumbai. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

118	**Case No.:291/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01748/AM19/	RLA File :07/24/040/00056/AM18/	Lic.No/Date:0710111650 24.05.2017	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

119	**Case No.:296/15/82-ALC4/2018**	Party Name:MICRO LABS LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01753/AM19/	RLA File :07/24/040/00082/AM18/	Lic.No/Date:0710111725 08.06.2017	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

120	**Case No.:299/15/82-ALC4/2018**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01756/AM19/	RLA File :08/24/040/00094/AM18/	Lic.No/Date:0810140567 28.06.2017	
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad. Hence, it was decided to issue a Reminder to RLA, Ahmedabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

121	**Case No.:300/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01757/AM19/	RLA File :09/24/040/00145/AM18/	Lic.No/Date:0910065229 29.06.2017	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

122	**Case No.:571/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02028/AM19/	RLA File :09/24/040/00158/AM18/	Lic.No/Date:0910065242 06.07.2017	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

123	**Case No.:309/15/82-ALC4/2018**	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01766/AM19/	RLA File :09/24/040/00157/AM18/	Lic.No/Date:0910065252 07.07.2017	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

124	**Case No.:301/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01758/AM19/	RLA File :07/24/040/00111/AM18/	Lic.No/Date:0710111877 13.07.2017	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

125	**Case No.:305/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01762/AM19/	RLA File :07/24/040/00115/AM18/	Lic.No/Date:0710111888 18.07.2017	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

126	**Case No.:306/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01763/AM19/	RLA File :07/24/040/00116/AM18/	Lic.No/Date:0710111889 18.07.2017	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

127

Case No.:310/15/82-ALC4/2018	Party Name:HETERO DRUGS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
HQ File :01/82/050/01767/AM19/	RLA File :09/24/040/00223/AM18/	Lic.No/Date:0910065307 26.07.2017	

Decision: In the light of earlier decision taken in meeting no. 20/82-ALC4/2013 dated 16.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
LISINOPRIL	1 kg	1.	N2-[(1S)-Ethoxy Carbonyl-3-phenyl propyl]-N6-Trifluoroacetyl-L-Lysine	2.58 kg.
		2.	L-Proline	0.927 kg
		3.	Methanol	5.45 kg.
		4.	Methylene Chloride	10.77 kg
		5.	N,N- Carbonyl Diimidazole	0.42 kg.
		6.	Isopropyl Alcohol	2.77 kg

RA may take appropriate action as per the decision of Norms Committee.

128	**Case No.:311/15/82-ALC4/2018**	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01768/AM19/	RLA File :08/24/040/00123/AM18/	Lic.No/Date:0810140725 26.07.2017	Defer Date:21.06.2019
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Ahmedabad. Hence, it was decided to issue a Reminder to RLA, Ahmedabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

129	**Case No.:402/15/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01859/AM19/	RLA File :34/24/040/00103/AM18/	Lic.No/Date:3410043365 26.07.2017	Defer Date:21.06.2019
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Vadodara. Hence, it was decided to issue a Reminder to RLA, Vadodarafor furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

130	**Case No.:314/15/82-ALC4/2018**	Party Name:WEXFORD LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01771/AM19/	RLA File :07/24/040/00120/AM18/	Lic.No/Date:0710111992 09.08.2017	Defer Date:21.06.2019
	Decision: The Committee considered the case as per Agenda and it was noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore. The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 15/82-ALC4/2018 dated 22.03.2019: (i) Strength of the injection; (ii) Vial size of the injection and (iii) DML In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

131	**Case No.:315/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01772/AM19/	RLA File :07/24/040/00105/AM18/	Lic.No/Date:0710111997 09.08.2017	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

132	**Case No.:318/15/82-ALC4/2018**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01775/AM19/	RLA File :09/24/040/00259/AM18/	Lic.No/Date:0910065385 24.08.2017	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

133	**Case No.:319/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/01776/AM19/	RLA File :31/83/040/00071/AM18/	Lic.No/Date:3110066852 28.08.2017	
	Decision: RLA, Pune vide e-mail dated 11.04.2019 has informed that the subject advance authorization was issued on repeat basis and the same has been redeemed vide Redemption letter dated 22.05.2018 issued to firm. The Committee considered the above e-mail and decided to withdraw the case.			

134	**Case No.:320/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Withdrawn**
	HQ File :01/82/050/01777/AM19/	RLA File :31/83/040/00072/AM18/	Lic.No/Date:3110066853 28.08.2017	
	Decision: RLA, Pune vide e-mail dated 11.04.2019 has informed that the subject advance authorization has been redeemed vide Redemption letter dated 05.02.2017 issued to firm. The Committee considered the above e-mail and decided to withdraw the case.			

135	**Case No.:321/15/82-ALC4/2018**	Party Name:AASHA BIOCHEM	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01778/AM19/	RLA File :10/24/040/00018/AM18/	Lic.No/Date:1010059805 31.08.2017	Defer Date:21.06.2019
	Decision: The Committee considered the case as per agenda and it was observed that as per manufacturing process, starting raw material is Fish Oil , i.e., (Squalene Oil 80%), which falls under Chapter 1504 and the licence should not be issued under para 4.07 of HBP Vol. I. Hence, it was decided to **call the firm for PH** with sample of import and export product.			

136	**Case No.:483/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01940/AM19/	RLA File :07/24/040/00157/AM18/	Lic.No/Date:0710112113 07.09.2017	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

137	**Case No.:506/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01963/AM19/	RLA File :07/24/040/00170/AM18/	Lic.No/Date:0710112139 15.09.2017	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

138	**Case No.:515/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01972/AM19/	RLA File :07/24/040/00179/AM18/	Lic.No/Date:0710112226 04.10.2017	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

139	**Case No.:327/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01784/AM19/	RLA File :05/23/040/00268/AM18/	Lic.No/Date:0510404290 13.10.2017	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

140	**Case No.:328/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01785/AM19/	RLA File :05/23/040/00266/AM18/	Lic.No/Date:0510404285 13.10.2017	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

141	**Case No.:329/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01786/AM19/	RLA File :05/23/040/00267/AM18/	Lic.No/Date:0510404287 13.10.2017	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

142	**Case No.:550/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02007/AM19/	RLA File :07/24/040/00202/AM18/	Lic.No/Date:0710112366 08.11.2017	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

143	**Case No.:583/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02040/AM19/	RLA File :07/24/040/00224/AM18/	Lic.No/Date:0710112429 20.11.2017	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

144	**Case No.:769/15/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02226/AM19/	RLA File :03/94/040/00657/AM18/	Lic.No/Date:0310817294 24.11.2017	Defer Date:21.06.2019
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Mumbai. Hence, it was decided to issue a Reminder to RLA, Mumbai for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

145	**Case No.:723/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02180/AM19/	RLA File :09/24/040/00414/AM18/	Lic.No/Date:0910065719 30.11.2017	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

146	**Case No.:340/15/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01797/AM19/	RLA File :52/24/040/00051/AM18/	Lic.No/Date:5210042456 15.12.2017	Defer Date:21.06.2019
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Surat. Hence, it was decided to issue a Reminder to RLA, Surat for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

147	**Case No.:342/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01799/AM19/	RLA File :09/24/040/00374/AM18/	Lic.No/Date:0910065776 20.12.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2014 dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product :**Amiodarone HCL Injection Prefilled Syringe 50 mg/ml, 3ml PFS.**

Sl.No.	Import Item Name.	Quantity
1	Amiodarane	0.15 gm/ vial
2	Barrel Syringes	Relevant, as per packing policy
3	Needle Shield	
4	Plunger Stoppers	
5	Plunger Rods	
6	Preventis	
7	Anti FactorXa Test Kits	Not Allowed
8	Anti FactorIIa Test Kits	
9	Analytical Columns	
10	Analytical Guard Columns	
11	Medical Grade Paper	
12	Tubing	
13	Anti FactorXa	
14	Anti FactorIIa	
15	N.M.R. Standard	
16	Mol.Wt.Standard	

A concerned may take further necessary action as per above decision of NC.

148	**Case No.:343/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01800/AM19/	RLA File :09/24/040/00378/AM18/	Lic.No/Date:0910065777 20.12.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 11/82-ALC4/2014 , dated 26.11.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product :**1.Adenosine Injection USP Prefilled Syringe 3mg/ml, 2ml in a PFS USP**
2. Adenosine Injection USP Prefilled Syringe 3mg/ml, 4ml in a PFS USP

Sl. No.	Import Item Name.	Quantity 3mg/ml, 2ml in a PFS USP	Quantity 3mg/ml, 4ml in a PFS USP
1	Adenosine USP	0.0066 gm/ vial	0.0132 gm/ vial
2	Barrel Syringes Glass	Relevant, as per packing policy	Relevant, as per packing policy
3	V-OVS 10.6 Tip Caps Plastic		
4	Plunger Stoppers Rubber		
5	Plunger Rods Plastic		
6	Filters Plastic	Not Allowed	Not Allowed
7	Tubing Plastic		
8	Reference Standards Chemical		

A concerned may take further necessary action as per above decision of NC.

149	**Case No.:411/15/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01868/AM19/	RLA File :34/24/040/00262/AM18/	Lic.No/Date:3410043725 21.12.2017	Defer Date:21.06.2019

Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Vadodara. Hence, it was decided to issue a Reminder to RLA, Vadodara for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

150	**Case No.:751/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02208/AM19/	RLA File :08/24/040/00266/AM18/	Lic.No/Date:0810141617 27.12.2017	Defer Date:21.06.2019

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

151	**Case No.:348/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01805/AM19/	RLA File :52/24/040/00053/AM18/	Lic.No/Date:5210042478 04.01.2018	Defer Date:21.06.2019
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Surat. Hence, it was decided to issue a Reminder to RLA, Surat for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, it was decided to defer the case to DBT.			

152	**Case No.:1021/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02478/AM19/	RLA File :24/24/040/00039/AM18/	Lic.No/Date:2410042334 12.01.2018	Defer Date:21.06.2019
	Decision: RLA, Rajkot was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Rajkot. Hence, it was decided to issue a Reminder to RLA, Rajkot for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

153	**Case No.:551/15/82-ALC4/2018**	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02008/AM19/	RLA File :61/24/040/00004/AM18/	Lic.No/Date:6110001484 16.01.2018	Defer Date:21.06.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 15/82-ALC4/2018 dated 22.03.2019: (i) Composition of export product; (ii) Copy of DML for export product and (iii) COA of imported Vitamin E oil 98%. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

154	**Case No.:408/15/82-ALC4/2018**	Party Name:CHEMCON SPECIALITY CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01865/AM19/	RLA File :34/24/040/00231/AM18/	Lic.No/Date:3410043867 06.02.2018	

Decision: The Committee considered case as per agenda and as per earlier decision taken by NC in its 13/82-ALC4/2018 meeting dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Sl. No.	Import items	Qty.
CHLOROMETHYL ISOPROPYL CARBONATE	1 kg	1	METHYL CHLORO FORMATE	0.943 kg

RA concerned may take further necessary action as per above decision of NC

155	**Case No.:819/15/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02276/AM19/	RLA File :05/23/040/00440/AM18/	Lic.No/Date:0510405609 09.02.2018	Defer Date:21.06.2019

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

156	**Case No.:1009/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02466/AM19/	RLA File :07/24/040/00305/AM18/	Lic.No/Date:0710112820 13.02.2018	Defer Date:21.06.2019

Decision: Application received from RLA, Bangalore. Deferred for comments of TE.

157	**Case No.:553/15/82-ALC4/2018**	Party Name:M/S HIMALAYAN PRODUCTS & INDUSTRIES CORPN., P.LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02010/AM19/	RLA File :61/24/040/00005/AM18/	Lic.No/Date:6110001494 27.02.2018	Defer Date:21.06.2019

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the value addition is less than 15%. Hence, it was decided to reject the case.

158	**Case No.:18/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01475/AM19/	RLA File :09/24/040/00635/AM18/	Lic.No/Date:0910066053 12.03.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

159	**Case No.:357/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01814/AM19/	RLA File :09/24/040/00620/AM18/	Lic.No/Date:0910066049 12.03.2018	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, it was decided to forward a copy of application to DBT.			

160	**Case No.:358/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01815/AM19/	RLA File :09/24/040/00600/AM18/	Lic.No/Date:0910066050 12.03.2018	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, it was decided to forward a copy of application to DBT.			

161	**Case No.:359/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01816/AM19/	RLA File :09/24/040/00586/AM18/	Lic.No/Date:0910066051 12.03.2018	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, it was decided to forward a copy of application to DBT.			

162	**Case No.:438/15/82-ALC4/2018**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01895/AM19/	RLA File :34/24/040/00369/AM18/	Lic.No/Date:3410043958 12.03.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2014 , dated 12.11.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No	Import Product	Qty.
ORTHO TOLUOYL CHLORIDE / 2-METHOXY BENZOYL CHLORIDE	1kg	1.	ORTHO TOLUIC ACID WHITE CRYSTAL POWDER, ASSAY MIN. 99%	0.958 kg

RA may take appropriate action as per the decision of Norms Committee.

163	**Case No.:1022/15/82-ALC4/2018**	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02479/AM19/	RLA File :24/24/040/00050/AM18/	Lic.No/Date:2410042389 22.03.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-HYDROXYMETHYL-4-METHYL-1-PHENYL-3-PYRAZOLIDONE (PHENIDONE-D / DIMESONE-S)	1 kg	1	PHENYL HYDRAZINE (HYDRAZINOBENZENE / PHD)	1.25 kg
		2	DIMETHYLOL PROPIONIC ACID (DMPA)	1.40 kg
		3	TOLUENE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

164	**Case No.:362/15/82-ALC4/2018**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01819/AM19/	RLA File :09/24/040/00652/AM18/	Lic.No/Date:0910066082 23.03.2018	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

165	**Case No.:440/15/82-ALC4/2018**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01897/AM19/	RLA File :34/24/040/00378/AM18/	Lic.No/Date:3410044002 23.03.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2014 , dated 10.12.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NEO DECANOYL CHLORIDE	1 kg	1	NEO DECANOIC ACID	0.970 kg

RA may take appropriate action as per the decision of Norms Committee.

166	**Case No.:67/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01524/AM19/	RLA File :09/24/040/00637/AM18/	Lic.No/Date:0910066088 26.03.2018	Defer Date:21.06.2019
	Decision: A copy of application has been forwarded to DBT on 20.06.2019 for obtaining its comments.			

167	**Case No.:68/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01525/AM19/	RLA File :09/24/040/00657/AM18/	Lic.No/Date:0910066099 28.03.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 11/82-ALC4/2014 , dated 26.11.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product :**1.Adenosine Injection USP Prefilled Syringe 3mg/ml, 2ml in a PFS USP**
2. Adenosine Injection USP Prefilled Syringe 3mg/ml, 4ml in a PFS USP

Sl. No.	Import Item Name.	Quantity 3mg/ml, 2ml in a PFS USP	Quantity 3mg/ml, 4ml in a PFS USP
1	Adenosine USP	0.0066 gm/ vial	0.0132 gm/ vial
2	Barrel Syringes Glass	Relevant, as per packing policy	Relevant, as per packing policy
3	V-OVS 10.6 Tip Caps Plastic		
4	Plunger Stoppers Rubber		
5	Plunger Rods Plastic		
6	Filters Plastic	Not Allowed	Not Allowed
7	Tubing Plastic		
8	Reference Standards Chemical		

A concerned may take further necessary action as per above decision of NC.

168	**Case No.:1012/15/82-ALC4/2018**	Party Name:NATURAL& ESSENTIAL OILS PVT.LTD.,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02469/AM19/	RLA File :07/24/040/00369/AM18/	Lic.No/Date:0710113037 03.04.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Caffeine	10020 kg	1	Crude Caffeine - decaffeination from green coffee-Purity 50.96%	17600 kg
Coffee Extracts	6200 kg			

RA concerned may take further necessary action as per above decision of NC.

169	**Case No.:1014/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02471/AM19/	RLA File :07/24/040/00361/AM18/	Lic.No/Date:0710113089 10.04.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

170	**Case No.:31/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01488/AM19/	RLA File :09/24/040/00016/AM19/	Lic.No/Date:0910066141 12.04.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2018 dated 22.03.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
EZETIMIBE	1 kg	1	Para Hydroxy Benzaldehyde	1.48 kg
		2	Glutaric Anhydride	1.45 kg
		3	Fluoro Benzene	1.93 kg
		4	N,N-Dicyclohexyl Carbodiimide	1.18 kg
		5	N-O-Bis Trimethylsilyl Acetamide	1.07 kg
		6	Dimethyl Sulfide Borane	0.424 kg
		7	(R)-Methyl Oxazaborolidine 1M in Toluene	0.057 kg
		8	Tert.Butyl Alcohol	4.69 kg
		9	(S)-(+)-4-Phenyl-2-oxazolidinone	0.93 kg
		10	4-Dimethyl Aminopyridine	0.09 kg
		11	Trimethyl Silylchloride	1.90 kg
		12	L (+) Tartaric Acid	Not shown in the process

RA may take appropriate action as per the decision of Norms Committee.

171	**Case No.:442/15/82-ALC4/2018**	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01899/AM19/	RLA File :34/24/040/00372/AM18/	Lic.No/Date:3410044035 12.04.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 04/82-ALC4/2018 , dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
4-Chloro-4-Fluorobutyrophenone	1kg	1.	Fluoro Benzene	0.72 kg

RA concerned may take further necessary action as per above decision of NC.

172	**Case No.:26/15/82-ALC4/2018**	Party Name:GLAND CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01483/AM19/	RLA File :09/24/040/00008/AM19/	Lic.No/Date:0910066148 17.04.2018	Defer Date:21.06.2019

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

173	**Case No.:6/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01463/AM19/	RLA File :09/24/040/00015/AM19/	Lic.No/Date:0910066157 18.04.2018	Defer Date:21.06.2019

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

174	**Case No.:81/15/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01538/AM19/	RLA File :34/24/040/00401/AM18/	Lic.No/Date:3410044109 27.04.2018	Defer Date:21.06.2019
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Vadodara. Hence, it was decided to issue a Reminder to RLA, Vadodara for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, the Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 15/82-ALC4/2018 dated 22.03.2019: (i) Complete technical details as per Appendix 4 E alongwith Molecular Weight, percentage of yield and stoichiometric chemical reaction. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

175	**Case No.:366/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01823/AM19/	RLA File :07/24/040/00008/AM19/	Lic.No/Date:0710113260 10.05.2018	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

176	**Case No.:29/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01486/AM19/	RLA File :09/24/040/00049/AM19/	Lic.No/Date:0910066225 11.05.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ERDOSTEINE	1 kg	1	DL-Homocysteine thiolactone HCl	0.89 kg
		2	1,4-Oxathiane-2,6-dione(thiodiglycolic anhydride)	0.81 kg

RA concerned may take further necessary action as per above decision of NC.

177	**Case No.:373/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01830/AM19/	RLA File :07/24/040/00046/AM19/	Lic.No/Date:0710113330 25.05.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments.			

178	**Case No.:376/15/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01833/AM19/	RLA File :09/24/040/00099/AM19/	Lic.No/Date:0910066295 04.06.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

179	**Case No.:378/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01835/AM19/	RLA File :05/23/040/00080/AM19/	Lic.No/Date:0510406733 05.06.2018	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

180	**Case No.:379/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01836/AM19/	RLA File :05/23/040/00070/AM19/	Lic.No/Date:0510406734 05.06.2018	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

181	**Case No.:380/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01837/AM19/	RLA File :05/23/040/00022/AM19/	Lic.No/Date:0510406736 05.06.2018	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

182	**Case No.:60/15/82-ALC4/2018**	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01517/AM19/	RLA File :09/24/040/00075/AM19/	Lic.No/Date:0910066310 08.06.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

183	**Case No.:383/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01840/AM19/	RLA File :05/23/040/00121/AM19/	Lic.No/Date:0510406800 08.06.2018	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

184	**Case No.:385/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01842/AM19/	RLA File :05/23/040/00501/AM18/	Lic.No/Date:0510406802 08.06.2018	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

185	**Case No.:74/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01531/AM19/	RLA File :09/24/040/00624/AM18/	Lic.No/Date:0910066321 11.06.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

186	**Case No.:386/15/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01843/AM19/	RLA File :09/24/040/00107/AM19/	Lic.No/Date:0910066339 14.06.2018	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, the Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 15/82-ALC4/2018 dated 22.03.2019: (i) Copy of DML / MBF for both export products. DML of the export products. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

187	**Case No.:489/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01946/AM19/	RLA File :03/94/040/00244/AM19/	Lic.No/Date:0310821859 21.06.2018	Defer Date:21.06.2019
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Mumbai. Hence, it was decided to issue a Reminder to RLA, Mumbai for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

188	**Case No.:388/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01845/AM19/	RLA File :07/24/040/00063/AM19/	Lic.No/Date:0710113471 22.06.2018	Defer Date:21.06.2019
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

189	**Case No.:51/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01508/AM19/	RLA File :09/24/040/00126/AM19/	Lic.No/Date:0910066386 26.06.2018	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Hyderabad. Hence, it was decided to issue a Reminder to RLA, Hyderabad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

190	**Case No.:1023/15/82-ALC4/2018**	Party Name:LASENOR INDIA PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02480/AM19/	RLA File :50/24/040/00008/AM19/	Lic.No/Date:5010002456 27.06.2018	Defer Date:21.06.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 15/82-ALC4/2018 dated 22.03.2019: (i) Certificate of Analysis (COA) of Import and Export Item. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

191	**Case No.:12/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01469/AM19/	RLA File :09/24/040/00113/AM19/	Lic.No/Date:0910066403 28.06.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

192	**Case No.:1024/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02481/AM19/	RLA File :24/24/040/00012/AM19/	Lic.No/Date:2410042448 02.07.2018	Defer Date:21.06.2019
	Decision: RLA, Rajkot was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Rajkot. Hence, it was decided to issue a Reminder to RLA, Rajkot for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

193	**Case No.:1066/15/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/02523/AM19/	RLA File :04/24/040/00076/AM19/	Lic.No/Date:0410164458 02.07.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
GABAPENTIN TABLETS USP 600MG	1 Number	1	GABAPENTIN USP	612.00 mg / tablet
		2	MANNITOL (PEARLITOL 100SD) USP/NF	91.5 mg/tablet
		3	COPOVIDONE / PLASDONE S-630 USP/NF/PH.EUR	30.0 mg /tablet
		4	KOLLIPHOR P 407 MICRO / POLOXAMER (LUTROL M 127) NF	1.00 mg/tablet
		5	MAGENSIUM STEARATE VEG.EP/USP/NF	2.00 mg/tablet
		6	HYDROXY PROPYL CELLULOSE NF/PH.EUR (KLUCEL - EF PH)	30.00 mg/tablet
		7	LOW SUBSTITUTED HYDROXY PROPYL CELLULOSE USP NF.JP	10.00 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

194	**Case No.:417/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01874/AM19/	RLA File :05/23/040/00167/AM19/	Lic.No/Date:0510407069 04.07.2018	Defer Date:21.06.2019

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.

195	**Case No.:418/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01875/AM19/	RLA File :05/23/040/00163/AM19/	Lic.No/Date:0510407077 04.07.2018	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

196	**Case No.:419/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01876/AM19/	RLA File :05/23/040/00164/AM19/	Lic.No/Date:0510407078 04.07.2018	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

197	**Case No.:57/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01514/AM19/	RLA File :09/24/040/00161/AM19/	Lic.No/Date:0910066417 04.07.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

198	**Case No.:58/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01515/AM19/	RLA File :09/24/040/00168/AM19/	Lic.No/Date:0910066418 04.07.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

199	**Case No.:389/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01846/AM19/	RLA File :08/24/040/00030/AM19/	Lic.No/Date:0810142955 04.07.2018	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

200	**Case No.:617/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02074/AM19/	RLA File :05/23/040/00166/AM19/	Lic.No/Date:0510407070 04.07.2018	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

201	**Case No.:427/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01884/AM19/	RLA File :09/24/040/00145/AM19/	Lic.No/Date:0910066426 06.07.2018	Defer Date:21.06.2019
	Decision: A copy of application has been forwarded to DBT on 13.05.2019 and 20.06.2019 for obtaining its comments.			

202	**Case No.:43/15/82-ALC4/2018**	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01500/AM19/	RLA File :09/24/040/00174/AM19/	Lic.No/Date:0910066433 11.07.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

203	**Case No.:45/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01502/AM19/	RLA File :09/24/040/00185/AM19/	Lic.No/Date:0910066444 11.07.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

204	**Case No.:46/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01503/AM19/	RLA File :09/24/040/00181/AM19/	Lic.No/Date:0910066442 11.07.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

205	**Case No.:47/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01504/AM19/	RLA File :09/24/040/00182/AM19/	Lic.No/Date:0910066443 11.07.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

206	**Case No.:432/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01889/AM19/	RLA File :05/23/040/00183/AM19/	Lic.No/Date:0510407217 17.07.2018	Defer Date:21.06.2019
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from CLA, New Delhi. Hence, it was decided to issue a Reminder to CLA, New Delhi for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

207	**Case No.:444/15/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01901/AM19/	RLA File :09/24/040/00193/AM19/	Lic.No/Date:0910066488 19.07.2018	Defer Date:21.06.2019
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Hyderbad. Hence, it was decided to issue a Reminder to RLA, Hyderbad for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

208	**Case No.:446/15/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01903/AM19/	RLA File :09/24/040/00194/AM19/	Lic.No/Date:0910066498 24.07.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

209	**Case No.:448/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01905/AM19/	RLA File :09/24/040/00200/AM19/	Lic.No/Date:0910066511 24.07.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

210	**Case No.:454/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01911/AM19/	RLA File :09/24/040/00209/AM19/	Lic.No/Date:0910066526 31.07.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

211	**Case No.:642/15/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/02099/AM19/	RLA File :03/94/040/00300/AM19/	Lic.No/Date:0310822727 31.07.2018	Defer Date:21.06.2019
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

212	**Case No.:460/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Deferred**
	HQ File :01/82/050/01917/AM19/	RLA File :07/24/040/00087/AM19/	Lic.No/Date:0710113686 06.08.2018	Defer Date:21.06.2019
	Decision: RLA, Bangalore, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA, Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously.			

213	**Case No.:461/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2019 21.06.2019	**Status: Approved**
	HQ File :01/82/050/01918/AM19/	RLA File :07/24/040/00088/AM19/	Lic.No/Date:0710113687 06.08.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Cynacobalamin Injection USP 1000mcg/mL 1mL , 6022.896 gram	6022896 Number	1.	Cyanocobalamin Vitamin B12 Crystalline	8753.09 gram
Cynacobalamin Injection USP 1000mcg/mL 10mL, 1934.460 gram	193446 Number			

RA concerned may take further necessary action as per above decision of NC.

MANUAL CASES

Case No. B- 1 M.No. 2/AM20 Date 21.06.2019		**M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad**	
Sl. No.	Hqrs. F. No.	RLA F. No.	Advance Authorization No. and Date
1	01/82/050/00609/AM12/DES-III	09/24/040/00168/AM12	0910047542 dt. 11.07.2011
2	01/82/050/00848/AM13/DES-III	09/24/040/00251/AM13	0910053668 dt. 05.09.2012
3	01/82/050/00987/AM13/DES-III	09/24/040/00333/AM13	0910054047 dt. 12.10.2012
4	01/82/050/01337/AM13/DES-III	09/24/040/00406/AM13	0910054373 dt. 23.11.2012
5	01/82/050/01466/AM13/DES-III	09/24/040/00541/AM13	0910055166 dt. 22.02.2013
6	01/82/050/00655/AM15/DES-III	09/24/040/00062/AM14	0910056024 dt. 17.05.2013
7	01/82/050/00651/AM14/DES-III	09/24/040/00216/AM14	0910057203 dt. 16.08.2013
8	01/82/050/00148/AM15/DES-III	09/24/040/00471/AM14	0910058728 dt. 26.12.2013
9	01/82/050/00933/AM15/DES-III	09/24/040/00020/AM15	0910059967 dt. 01.05.2014
10	01/82/050/00170/AM16/DES-III	09/24/040/00597/AM15	0910061627 dt. 17.02.2015
11	01/82/050/00957/AM15/DES-III	09/24/040/00021/AM15	0910059968 dt. 01.05.2014
12	01/82/050/00271/AM17/DES-III	09/24/040/00694/AM16	0910063328 dt. 26.02.2016
13	01/82/050/00847/AM17/DES-III	09/24/040/00164/AM17	0910063878 dt. 01.07.2016
14	01/82/050/00841/AM17/DES-III	09/24/040/00243/AM17	0910064002 dt. 02.08.2016
15	01/82/050/01148/AM17/DES-III	09/24/040/00483/AM17	0910064463 dt. 09.12.2016

Subject: Request of M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad for enhancement in the quantity of Import Items in respect of adhoc norms fixed against 15 advance authorizations

Decision: The firm was called for PH vide e-mail dated 11.06.2019. Representatives of the firm attended the PH on 21.06.2019 and informed that they are manufacturing and exporting only four products namely (i) RAMIPRIL, (ii) PREGABALIN, (iii) Valacyclovir Hydrochloride and (iv) METHYL ALPHA-(4,5,6,7-TETRAHYDRA-5-THIENO (3,2-C) PYRIDYL) (2-CHLOROPHENYL) ACETATE HYDROCHLORIDE (CPG-20), for which, they have obtained 15 licences, which are pending only for redemption purpose and in all of them; they have completed the export as per the Shipping Bills. Representative of the firm further stated that all these products have been manufactured through Non-Infringing Process for the Canada based company M/s Apotex Inc. They have also provided the guaranteed norms of consumption co-efficients alongwith technical justification for the above mentioned four export products obtained from M/s Apotex Inc. As per Certificate, all these four export products are manufactured by M/s Srini Pharmaceuticals Pvt. Ltd., Hyderabad as per the process given by M/s Apotex Inc. Canada. The Representatives also clarified that the export product is being exported only to M/s Apotex Inc or its subsidiary.

The firm has also furnish Central Excise Certificate dated 12.06.2013 (for RAMIPRIL), dated 12.06.2013 (for PREGABALIN), dated 12.07.2010 (for Valacyclovir Hydrochloride (Valacyclovir Hydrochloride Monohydrate) and dated 01.04.2016 (for METHYL ALPHA-(4,5,6,7-TETRAHYDRA-5-THIENO(3,2-C)PYRIDYL)(2-CHLOROPHENYL)ACETATE HYDROCHLORIDE (CPG-20)) certifying consumption of raw material against above exports

2. The Committee after deliberations and taking into consideration Production Consumption Data as certified by Central Excise Department and decided to revise the norms as per the input combination permitted under Non-Infringing process for redemption only, which is as follows:

(A) For Advance Authorization No. 0910059967 dated 01.05.2014, 0910063878 dt. 01.07.2016 and 0910054047 dt. 12.10.2012

Export Product	Qty.	Sl. No.	Import Items	Qty.
RAMIPRIL	1 kg	1	(+/-)CIS-ENDO-2AZA BICYCLO[3,3,0] OCTANE-3-CARBOXYLICACID BENZYL ESTER HYDROCHLORIDE	2.649 kg
		2	N[(IS)-ETHOXY CARBONYL-3-PHENYL PROPYL-L-ALANINE	2.889 kg
		3	N,N-CARBONYL DIIMIDAZOLE	1.75 kg

(B) For Advance Authorization No. 0910057203 dt. 16.08.2013

Export Product	Qty.	Sl. No.	Import Items	Qty.
PREGABALIN	1 kg	1	R-(-)-3-(CARBAMOYLMETHYL)-5-METHYL HEXANOIC ACID	2.94 kg
		2	ISOBUTANOL (OR) ISOBUTYL ALCOHOL	5.23 kg

(C) For Advance Authorization No. 0910064463 dt. 09.12.2016, 0910054373 dt. 23.11.2012 and 0910053668 dt. 05.09.2012

Export Product	Qty.	Sl. No.	Import Items	Qty.
PREGABALIN	1 kg	1	R-(-)-3-(CARBAMOYLMETHYL)-5-METHYL HEXANOIC ACID	2.94 kg

(D) For Advance Authorization No. 0910047542 dt. 11.07.2011 and 0910064002 dt. 02.08.2016

Export Product	Qty.	Sl. No.	Import Items	Qty.
Valacyclovir Hydrochloride (Valacyclovir Hydrochloride Monohydrate)	1 kg	1	CARBOBENZYLOXY-L-VALINE (CBZ- L-VALINE)	1.60 kg
		2	N,N -DICYCLOHEXYL CARBODIIMIDE (DCC)	1.47 kg
		3	4-DIMETHYLAMINO PYRIDINE (DMAP)	0.03 kg
		4	ACYCLOVIR	1.33 kg

(E) For Advance Authorization No. 0910058728 dt. 26.12.2013 and 0910056024 dt. 17.05.2013

Export Product	Qty.	Sl. No.	Import Items	Qty.
Valacyclovir Hydrochloride (Valacyclovir Hydrochloride Monohydrate)	1 kg	1	CARBOBENZYLOXY -L - VALINE (CBZ-L-VALINE)	1.60 kg
		2	N,N-DICYCLOHEXYL CARBODIIMIDE (DCC)	1.47 kg
		3	4-DIMETHYLAMINO PYRIDINE (DMAP)	0.03 kg
		4	DIMETHYL FORMAMIDE	13.48 kg
		5	ACYCLOVIR	1.55 kg
		6	PALLADIUM SPONGE	0.0032 kg

(F) For Advance Authorization No. 0910055166 dt. 22.03.2013, 0910061627 dt. 17.02.2015, 0910059968 dt. 01.05.2014 and 0910063328 dt. 26.02.2016

Export Product	Qty.	Sl. No.	Import Items	Qty.
METHYL ALPHA-(4,5,6,7-TETRAHYDRA-5-THIENO(3,2-C)PYRIDYL)(2-CHLOROPHENYL)ACETATE HYDROCHLORIDE (CPG-20)	1 kg	1	4,5,6,7-TETRAHYDROTHIENO(3,2-C)PYRIDINE HYDROCHLORIDE (CPG-10)	0.74 kg
		2	METHYL ISO BUTYL KETONE (MIBK)	7.848 kg
		3	ETHYLENE DI CHLORIDE / DI CHLORO ETHANE	5.80 kg

Note:

1. The above revised norms are only a one- time measure and on the condition that it is buyer specific and exports made to M/s Apotex Inc., Canada and its subsidiaries only.

2. Public Notice No. 64 dated 27.12.2018 is not applicable in these cases.

3. The above revision is also subject to the condition that the exports had been done to M/s Apotex Inc., Canada and its subsidiaries only under non-infringing process. The concerned RA will verify it before redemption.

4. The firm is advised to apply cases of non-infringing process as per para 4.18 of HBP Vol. I (2015-20) in future.

Case No. B- 2 M.No. 2/AM20 Date 21.06.2019	M/s. Jodas Expoim Pvt. Ltd. F. No. 01/82/50/781/AM17/DES-III RLA F.No. 05/23/40/265/AM17 Advance Licence No. 0510399737 dated 16.09.2016
Subject: Request for revision of norms against advance authorization No.0510399737 dated 16.09.2016 for the Export Product Amoxicillin & Potassium Clavulanate issued to M/s. JodasExpoimPvt. Ltd. **Decision:** The Representative of the firm attended the PH and explains its case. The Committee after deliberations, decided to revise the norms as per SION A 3677. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B- 3 M.No. 2/AM20 Date 21.06.2019	M/s. Jodas Expoim Pvt. Ltd. F.No. 01/50/003/00046/AM19/DES-III
Subject: Fixation of adhoc norms in respect of 26 advance authorizations issued under Para 4.07 A of HBP Vol. I from CLA, New Delhi	

S. No.	Hqrs. F. No.	RLA F. No.	Advance Authorization No. and Date	Export Product
1.	01/82/50/2067/AM19/DES-III	05/23/40/334/AM19	0510408268, dt. 30.10.2018	Cefuroxime Sodium for Injection 750mg
2.	01/82/50/1795/AM19/ DES-III	05/23/40/348/AM18	0510404882, dt. 12.12.2017	
3.	01/82/50/1885/AM19/ DES-III	05/23/40/172/AM19	0510407158, dt. 11.07.2017	Aztreoham for Injection USP 500mg
4.	01/82/50/1912/AM19/ DES-III	05/23/40/12/AM19	0510406735, dt. 05.06.2018	
5.	01/82/50/1970/AM19/ DES-III	05/23/40/260/AM19	0510407798, dt. 17.09.2018	Ampicillin and Sulbactam for Injection 375mg
6.	01/82/50/1928/AM19/ DES-III	05/23/40/231/AM19	0510407551, d t. 20.08.2018	
7.	01/82/50/1971/AM19/ DES-III	05/23/40/259/AM19	0510407799, dt. 17.09.2018	Capecitabine Tablets USP-500mg and 150mg
8.	01/82/050/1802/AM19/ DES-III	05/23/040/377/AM18	0510405191, dt. 02.01.2018	
9.	01/82/50/1875/AM19/ DES-III	05/23/40/163/AM19	0510407077, dt. 04.07.2018	Novatrizoate 60% Injection and 76% Injection
10.	01/82/50/1840/AM19/ DES-III	05/23/40/121/AM19	0510406800, dt. 08.06.2018	
11.	01/82/50/1876/AM19/ DES-III	05/23/40/164/AM19	0510407078, dt. 04.07.2018	Tigecyclin for Injection USP 500mg/50mg vial
12.	01/82/50/1842/AM19/ DES-III	05/23/40/501/AM18	0510406802, dt. 08.06.2018	
13.	01/82/50/2298/AM19/ DES-III	05/23/40/455/AM19	0510409259, dt. 09.01.2019	Ceftazidime for Injection 1.0g

14.	01/82/50/1808/AM19/ DES-III	05/23/40/407/AM18	0510405355, dt. 15.01.2018	
15.	01/82/50/1834/AM19/DES-III	05/23/40/81/AM19	0510406732, dt. 05.06.2018	Paclitaxel Injection USP
16.	01/82/50/2145/AM19/ DES-III	05/23/40/385/AM19	0510408748, dt. 04.12.2018	Iopamidol Injection
17.	01/82/050/1889/AM19/ DES-III	05/23/40/183/AM19	0510407217, dt. 17.07.2018	
18.	01/82/50/2027/AM19/ DES-III	05/23/40/295/AM19	0510408025, dt. 08.10.2018	Vancomycin HCl Injection Vial
19.	01/82/50/2074/AM19/ DES-III	05/23/40/166/AM19	0510407070, dt. 04.07.2018	Gemcitabine for Injection
20.	01/82/50/1927/AM19/ DES-III	05/23/40/232/AM19	0510407550, dt. 20.08.2018	Amoxicillin and Potassium Clavulanate for Injection
21.	01/82/50/1998/AM19/ DES-III	05/23/40/282/AM19	0510407958, dt. 03.10.2018	Oxaliplatin Concentrate for Preparation of Solution for Infusion
22.	01/82/50/1874/AM19/ DES-III	05/23/40/167/AM19	0510407069, dt. 04.07.2018	Gadodiamide Injection USP
23.	01/82/50/646/AM19/ DES-III	05/23/40/214/AM19	0510407421, dt. 02.08.2018	Eptifibatide Injection
24.	01/82/50/2026/AM19/ DES-III	05/23/40/297/AM19	0510408024, dt. 08.10.2018	Ceperon DJ
25.	01/82/50/1836/AM19/ DES-III	05/23/040/70/AM19	0510406734, dt. 05.06.2018	Iohexol for Injection
26.	01/82/050/1841/AM19/ DES-III	05/23/040/493/AM18	0510406801, dt. 08.06.2018	Teicoplanin for Injection

Decision: CLA, New Delhi vide letter dated 17.01.2019 forwarded a list of 26 cases of M/s Jodas Expoim Pvt. Ltd., New Delhi in which licences were issued under Para 4.07 A of HBP Vol. I. All these cases were checked and it was found that the firm had applied for much higher quantity. Accordingly, the firm was called for PH vide e-mail dated 03.04.2019.

2. Representatives of the firm attended the PH on 21.06.2019 and informed that they had inadvertently applied for above mentioned licences under 4.07 A and requested to consider their request for fixation of norms of above licences. However, they were not able to give any justification for applying for such a high wastage.

It was decided to examine the matter on file.

Case No. B- 4 M.No. 2/AM20 Date 21.06.2019	M/s. Divis Laboratories Limited File No. F.No. 01/82/050/00280/AM19/ DES-III RLA File No: 09/24/040/00575/AM18 Adv.Auth. No. 0910065998 Dated 19.02.2018

Subject: Request for enhancement of ALC approved norms for the export product "CYTOSINE MENTHYL ESTER" against advance licence No. 0910065998 Dated 19.02.2018 under para 4.7 of HBP 2015-20.

Decision: The Representative of the firm attended the PH on 21.06.2019 and submitted a copy of Certificate issued from Central Tax, Central Excise & Service Tax. The Committee after deliberations decided to revise the norms of following import item in line with GST Certificate:

Import Item No.	**Description of Import Item**	**From**	**To**
2	GLYOXALIC ACID 50%	**0.746 kg**	**1.02 kg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No. B- 5 M.No. 14/AM19 Date 14.02.2019	M/s. Fresenius Kabi India Pvt. Ltd., Mumbai File No. F.No. 01/82/050/00369/AM19/DES-III RLA File No: 03/94/040/00911/AM18 Adv.Auth. No. 0310819230 Dated 19.02.2018

Subject: Fixation of adhoc norms for the export product "Sodium Chloride, Glucos, Water for injection and Sodium Lactate / (Hartmanns)" against advance licence No. 0310819230 Dated 19.02.2018 under para 4.7 of HBP 2015-20.

Decision: The firm was requested to attend PH on 21.06.2019, but the firm did not attend the same. However, the firm vide e-mail 20.06.2019 has requested to rescheduled the PH after 15 days from the date of its e-mail. The Committee considered the request of the firm and decided to reschedule the PH after 05.07.2019. Case is deferred.

Case No. B- 6 M.No. 2/AM20 Date 21.06.2019	M/s. Virchow Petrochemical Pvt. Ltd., Hyderabad
Subject: Fixation of adhoc norms in respect of 10 advance authorizations issued to M/s Virchow Petrochemical Pvt. Ltd., Hyderabad under para 4.07 of HBP Vol. I	

S. No.	Hqrs. F. No.	RLA F. No.	Advance Authorization No. and Date
1	01/82/050/01675/AM19/DES-III	09/24/040/00655/AM16	0910063299 dt.19.02.2016
2	01/82/050/01676/AM19/ DES-III	09/24/040/00753/AM16/	0910063474 dt. 31.03.2016
3	01/82/050/01685/AM19/DES-III	09/24/040/00782/AM16/	0910063766 dt. 08.06.2016
4	01/82/050/01686/AM19/ DES-III	09/24/040/00757/AM16	0910063767 dt. 08.06.2016
5	01/82/050/01697/AM19/DES-III	09/24/040/00048/AM17	0910063941 dt. 18.07.2016
6	01/82/050/01698/AM19/DES-III	09/24/040/00036/AM17	0910063942 dt. 18.07.2016
7	01/82/050/01700/AM19/DES-III	09/24/040/00081/AM17	0910063968 dt. 22.07.2016
8	01/82/050/01701/AM19/DES-III	09/24/040/00079/AM17	0910063969 dt. 22.07.2016
9	01/82/050/01702/AM19/DES-III	09/24/040/00082/AM17	0910063970 dt. 22.07.2016
10	01/82/050/01531/AM19/DES-III	09/24/040/00624/AM18	0910066321 dt. 11.06.2018

Decision: The firm was repeatedly requested to attend PH, but the firm never attended the PH. However, the firm vide e-mail dated 19.06.2019 has informed that they have submitted all the relevant documents to RLA, Hyderabad while filing the application for EODC in all the above mentioned authorizations and have also fulfilled the export obligation against all the above mentioned advance authorizations . The firm has also informed that RLA, Hyderabad has already issued EODC in respect of its licence No. 0910063299 dt.19.02.2016 (at S. No. 1 above) taking cue from NC's decision taken in Meeting No. 1/82-ALC4/2018 dated 01.05.2018 and rest of its 9 licences are under process for issuance of EODC in terms of para 4.12 (vi) modified vide Public Notice No. 64 dated 24.12.2018, according to which, norms ratified by NC on or after 01.04.2015 in respect of any advance authorization obtained under para 4.07 shall be valid for the entire period of FTP i.e. upto 31.03.2020 or for a period f of three years from the date of ratification, whichever is later..

The Committee considered the request of the firm and decided to fix following adhoc norms on the basis of their actual consumption data certified by their CA:

Export product	Qty.	Sl. No.	Import items	Qty.
GCLE(7-PEHNYL ACETAMIDEO-3-CHLORO METHYL CEPHALOSPORANIC ACID PARA METHOXY BENZYL ESTER)	1 kg	1	PENICILLIN G POTASSIUM FIRST CRYSTAL	1.390 kg
		2	ACETONE	0.244 kg
		3	ISOPROPYL ALCOHOL	0.008 kg
		4	METHYLENE CHLORIDE(MDC)	0.350 kg
		5	2 MERCAPTO BENZO THIAZOLE(MBT)	0.184 kg
		6	METHANOL	0.821 kg

Case No. B- 7 M.No. 2/AM20 Date 21.06.2019	M/s. Vivimed Labs Limited, Hyderabad
Subject: Fixation of adhoc norms in respect of eight advance authorizations issued to Vivimed Labs Limited, Hyderabad under para 4.07 of HBP Vol. I	

S. No.	Hqrs. F. No.	RLA F. No.	Advance Authorization No. and Date
1	01/82/050/01064/AM18/DES-III	09/24/040/00181/AM18	0910065247 dt.06.07.2017
2	01/82/050/01071/AM18/ DES-III	09/24/040/00234/AM18	0910065373 dt. 23.08.2017
3	01/82/050/01089/AM18/ DES-III	09/24/040/00233/AM18	0910065372 dt. 23.08.2017
4	01/82/050/01086/AM18/ DES-III	09/24/040/00238/AM18	0910065396 dt. 28.08.2017
5	01/82/050/01087/AM18/ DES-III	09/24/040/00235/AM18	0910065398 dt. 28.08.2017
6	01/82/050/01096/AM18/ DES-III	09/24/040/00236/AM18	0910065397 dt. 28.08.2017
7	01/82/050/00236/AM19/ DES-III	09/24/040/00403/AM18	0910065688 dt. 24.11.2017
8	01/82/050/00243/AM19/ DES-III	09/24/040/00404/AM18	0910065687 dt. 24.11.2017

Decision: The firm was requested to attend PH on 21.06.2019, but the firm did not attend the PH. Hence, the Committee decided to issue Final Reminder to firm for attending PH, failing which its cases will be rejected.

Case No.	B-8
Meeting No.	2/AM 20
Date	21.06.2019
Firm's Name	M/s Sarna Chemicals Pvt. Ltd , Surat
HQ F. No.	01/82/050/00948/AM17/DES-III
RLA F. No.	52/24/040/00043/AM13
Advance Authorization No. and Date	5210039465 dated 14.02.2013
Subject	**Request of M/s Sarna Chemicals Pvt. Ltd , Surat for enhancement in the quantity of import items of adhoc norms fixed against Advanced Authorization No. 5210039465 dated 14.02.2013**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberations, it was decided to revise the norms as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
2-(2-AMINO ETHOXY)-2-CHLORO DIETHYL SULFONE / ETHERAMINE	1 kg	1	2-AMINO ETHOXY ETHANOL	0.800 kg
		2	**2-MERCAPTOETHANOL**	**0.700 kg**
		3	CAUSTIC SODA (100%)	0.520 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	B-9
Meeting No.	2/AM 20
Date	21.06.2019
Firm's Name	M/s Sarna Chemicals Pvt. Ltd , Surat
HQ F. No.	01/82/050/00952/AM18/DES-III
RLA F. No.	52/24/040/00040/AM18
Advance Authorization No. and Date	5210042419 dated 23.10.2017
Subject	**Request of M/s Sarna Chemicals Pvt. Ltd , Surat for enhancement in the quantity of import items of adhoc norms fixed against Advanced Authorization No. 5210042419 dated 23.10.2017**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberations, it was decided to revise the norms as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
2-HYDROXY 4-METHOXY BENZALDEHYDE / MOSAL / DCPC / SR 119	1 kg	1	**RESORCINOL**	**1.83 kg**
		2	ETHYLENE DICHLORIDE	0.972
		3	DIMETHYL FORMAMIDE	1.378
		4	ACETONE	1.000
		5	POTASSIUM CARBONATE	0.972

RA may take appropriate action as per the decision of Norms Committee.

Case No.	B-10
Meeting No.	2/AM 20
Date	21.06.2019
Firm's Name	M/s Sarna Chemicals Pvt. Ltd , Surat
HQ F. No.	01/82/050/00409/AM19/DES-III
RLA F. No.	52/24/040/00001/AM19
Advance Authorization No. and Date	5210042627 dated 08.05.2018
Subject	**Request of M/s Sarna Chemicals Pvt. Ltd , Surat for fixation of adhoc norms against Advanced Authorization No. 5210042627 dated 08.05.2018**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberations, and it was decided to ratify norms under Para 4.7 of HBP vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
PARA ANISIDINE / 4-METHOXY BENZENEAMINE / ORGANIC DYE INTERMEDIATE SR-92 / 4-ANISIDINE 99.9%	1 kg	1	PARA ANISIDINE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

Meeting ended with thanks to Chair.

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